

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 117 OF 2021 (SZ)**

**REPORT SUBMITTED BY THE DISTRICT COLLECTOR, CHAIRMAN,
KOTTAYAM DISTRICT DISASTER MANAGEMENT AUTHORITY/ 2ND
RESPONDENT**

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Dated at Chennai on this the 13th day of November, 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

SN2
HR
6.11.21

DMI-3878/2021/DC KTM

Collectorate, Kottayam
Date: 02.11.2021

From

The District Collector
Kottayam

To

Advocate General, Kerala
Ernakulam

Sir,

Sub: OA No. 117/2021 and 184/2021 before the Hon'ble Green Tribunal -report
submitting regarding

Ref:1. Order of National Green Tribunal, Southern Zone
Chennai in OA117 and OA 184 dated 5.10.2021.

2. This office letter even no. and dated 17.08.2021.

3. This office letter even no. and dated 16.07.2021.

4. This office letter even no. and dated 14.09.2021.

I may invite kind attention to the ref. cited. As regard to this, I may report on compliance with the order of Honourable National Green Tribunal,

The Joint Committee report on OA 117/2021 was submitted to that office on 18.08.2021 by hand as per ref.(2)

The statement in OA 117 /2021 ,from this office was submitted to that office by post as per as per ref.(3)

OA184/2021, filed by Sri Abraham Mathew, related to Desilting work in Meenachil River regarding the destruction of petitioners boundary. The OA 184 came up for hearing before Honourable National Green Tribunal, on 18.08.2021, and before that ,the Joint committee had submitted the report on OA117/2021, hence there was no mention about OA 184 in the report.

In the Honourable Tribunal order dated 18.08.2021 in OA 184/2021 the same committee appointed in OA 117/2021 was directed to submit report in OA 184/2021 also. The joint committee report in OA 184/2021 and individual statement of all 5 committee members were submitted to that office on 15.09.2021 by hand as per ref.(4)

The joint committee report submitted in OA 184/2021 is after considering all aspects raised in the petition. It is also submitted that all the reports related to this office as per the orders of Honourable Tribunal were submitted.

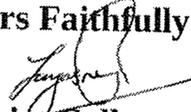
The district was seriously affected by the floods in 2018 and 2019. And in this year in October heavy rainfall caused landslides and heavy flood in the district. 17 persons lost lives. 216 houses were damaged Fully and 1103 were partially damaged. 68 relief camps were opened for 4493 people affected by the disaster.

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107 people are still continuing in relief camps. All fields including Agriculture, roads, bridges, Shops were seriously affected.

The desiltation work will help to accommodate flood waters and to increase the capacity of river channels . Removal of obstructions and sand mounts arising in the river will ensure smooth flow of river. The works started by the Irrigation department in Meenachil river was stopped as the O A 117/2021, OA 184/2021 are pending before the Honourable Tribunal. The District disaster Management Authority is receiving heavy rain fall warning and orange to red alerts in the district. There is an Orange Alert warning constantly for many days in last week. Hence the Honourable Tribunal may after considering Joint Committee reports and statements submitted issue appropriate orders so as to allow District Disaster Management Authority to carry out flood hazard mitigation activities in the river channels.

Yours Faithfully


District Collector

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